

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

(Southern Zone)

Application No. 110 of 2020

Tribunal on its own motion SUO MOTU

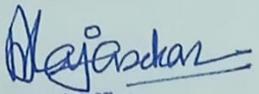
Based on the News Item in Tamil Newspaper Dinamalar
Chennai Edition dated 13.07.2020, "Different Decisions
on the Issue of Encroachments – Save Alapakkam Lake".

----- Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Secretariat, Fort St. George,
Chennai – 600 009.
2. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
3. The Secretary to Government of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
, Tamil Nadu – 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai,
Guindy, Chennai, Tamil Nadu - 600 032.
6. The District Collector,
Chennai District,
No.62, Rajaji Salai, Fourth Floor,
Chennai, Tamil Nadu – 600 001.
7. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building,
Chennai – 600 003.

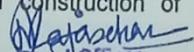
--- Respondents.


Zonal Officer
Zone-XI
Greater Chennai Corporation

Status Report Filed by the Respondent 7

I, D. RAJASEKAR, S/o of Mr.K.DHARMALINGAM, Hindu, aged about 56 years, the Zonal Officer, Zone-XI, Greater Chennai Corporation, having office at Arcot Road, Valasaravakkam, Chennai – 600 087, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone-XI, Greater Chennai Corporation and as such I am well acquainted with the facts of the case from the records and I am filing this affidavit on behalf of the seventh respondent, the Greater Chennai Corporation.
2. I respectfully submit that, during 2015 flood, the existing boundary area of Alapakkam Lake in Dn-146 & Dn-147, Zone 11 of Greater Chennai Corporation was totally affected due to non-desilting of lake, absence of compound wall and proper outlet pipes. The rescue of people surrounding this lake during this flood period becomes complicated.
3. I respectfully submit that, in order to overcome the above issues during floods, the Greater Chennai Corporation has proposed to improve the various water bodies in Greater Chennai Corporation limits including PWD owned lakes. Accordingly, NOC had been obtained from the Chief Engineer, Water Resources Department, PWD for carrying out the improvement works in Alapakkam Lake, since, the lake is owned by PWD.
4. I respectfully submit that, the restoration and the rejuvenation of 47 water bodies including the Alapakkam Lake was taken up under CMCDM fund vide MA & WS (MCI) Department. G.O. (D) No-409, dt.15.10.2019.
5. I respectfully submit that, in order to prevent the present existence of Alapakkam Lake, as a initial phase, the Detailed Project Report has been prepared for an extent of about 11 acres for the improvement work of Alapakkam Lake.
6. I respectfully submit that, as per the Detailed Project Report, estimate has been prepared, tender called and work order issued to the contractor M/s. KCP Engineers Pvt. Ltd vide SWDC No-B3/2236/2019-13 Dt. 21/1/2020 by Storm Water Drain Dept., Greater Chennai Corporation.
7. I respectfully submit that, the improvement work of Alapakkam Lake was commenced on February 2020 but due to COVID-19 Pandemic, the work was terminated and recommenced on the month of June 2020. The removal of floating materials, garbage and debris inside the lake has been completed. At present, no work are under progress due to raise in water level in lake.
8. I respectfully submit that, provision has been made for revetment work, walkway, providing greenery, children play area and construction of compound wall for preventing any future encroachments.


Zonal Officer

Zone-XI

Greater Chennai Corporation

9. I respectfully submit that, as per the remark from Tahsildhar vide letter No.ந.க. எண்.460/2021/உ1 dated : 23/12/2021, the total extent of lake and lake உள்ளவாய் is read as Hect. 28.95.50 Ares, out of which Hect 8.57.5 Ares was acquired by Tamilnadu Slum Clearance board.

10. Hence, it is prayed that this Hon'ble Tribunal may be pleased to pass such orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Solemnly affirmed at Chennai)
on this 27th day of December, 2021)
and signed his name)
in my present)

Zonal Officer
Zone-XI
Greater Chennai Corporation

Before me, *dyA (2291/2019)*
Advocate, Chennai. *Additional Law Chamber*
119, High Court Ch-104.

அனுப்புநர்

திரு. ஆ. முரளி
வட்டாட்சியர்,
மதுரவாயல்
சென்னை -37.

பெறுநர்

செயற்பொறியாளர் - 1
மண்டலம் - 11
பெருநகர சென்னை மாநகராட்சி
வளசரவாக்கம்
சென்னை - 87.

ந.க.எண்.460/2021/ஆ1 நாள்: 23.12.2021

மதிப்பிற்குரிய அம்மையர்,

பொருள்:	தேசிய பசுமை தீர்ப்பாய வழக்கு - சென்னை மாவட்டம், மதுரவாயல் வட்டம் (ம) கிராமம், புல எண்கள் 465, 579 மற்றும் 580 அரசு நீர்நிலை புறம்போக்கில் உள்ள ஆக்ரமணங்களை அகற்றக்கோரி தேசிய பசுமை தீர்ப்பாயத்தில் வழக்கு தொடரப்பட்டது - விசாரணை மேற்கொண்டு அறிக்கை அனுப்புதல் - தொடர்பாக.
பார்வை:	1. தேசிய பசுமை தீர்ப்பாய வழக்கு எண் 110/2020, உத்தரவு நாள்:17.06.2021 2. செயற்பொறியாளர் - 1, மண்டலம் - 11, பெருநகர சென்னை மாநகராட்சி, வளசரவாக்கம், சென்னை - 87 அவர்களின் கடிதம் நாள்:20.12.2021

பார்வையில் காணும் கடிதத்தின்பால் தங்களின் கனிவான கவனம் கொணர விழைகிறேன்.

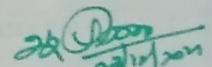
சென்னை மாவட்டம், மதுரவாயல் வட்டம் (ம) கிராமம், மதுரவாயல் ஏரி அமைந்துள்ள புல எண்கள் தொடர்பாக பார்வை 1 - ல் கண்டவாறு மாண்புமிகு தேசிய பசுமை தீர்ப்பாயத்தில் வழக்கு தொடரப்பட்டுள்ளதன் அடிப்படையில் பார்வை 2 - ல் கண்ட கடிதத்தில் விவரங்கள் கோரப்பட்டுள்ளதன் அடிப்படையில் ஆவணங்கள் மற்றும் விசாரணை அடிப்படையில் எனது விசாரணை அறிக்கையினை கீழ்க்கண்டவாறு சமர்ப்பிக்கிறேன்.

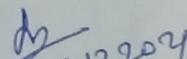
மேற்படி சென்னை மாவட்டம், மதுரவாயல் வட்டம் (ம) கிராமம், புல எண்கள் 465, 579 மற்றும் 580 ஆகிய புல எண்கள் கிராம கணக்குகளில் கீழ்க்கண்டவாறு தாக்கலாகி வருகின்றன.

வ.எண்	கிராமம்	புல எண்	விஸ்தீரணம்	வகைப்பாடு	தமிழ்நாடு குடிசை மாற்று வாரியத்தால் கையகப்படுத்தப்பட்ட பரப்பு
1	மதுரவாயல்	461/2	ஹெ 0.14.50 ஏர்ஸ்	ஏரி	-
2	மதுரவாயல்	465	ஹெ 3.59.00 ஏர்ஸ்	ஏரி	0.04.5
3	மதுரவாயல்	466	ஹெ 0.71.00 ஏர்ஸ்	ஏரி உள்வாய்	0.45.5

4	மதுரவாயல்	467	ஹெ 0.14.50 ஏர்ஸ்	ஏரி உள்வாய்	-
5	மதுரவாயல்	470	ஹெ 0.44.00 ஏர்ஸ்	ஏரி உள்வாய்	-
6	மதுரவாயல்	575	ஹெ 0.32.00 ஏர்ஸ்	ஏரி உள்வாய்	0.32.0
7	மதுரவாயல்	576	ஹெ 0.37.00 ஏர்ஸ்	ஏரி உள்வாய்	0.37.0
8	மதுரவாயல்	577	ஹெ 0.78.00 ஏர்ஸ்	ஏரி உள்வாய்	0.78.00
9	மதுரவாயல்	578	ஹெ 0.78.00 ஏர்ஸ்	ஏரி உள்வாய்	0.78.00
10	மதுரவாயல்	579	ஹெ 18.97.00 ஏர்ஸ்	மதுரவாயல் ஏரி	4.00.00
11	மதுரவாயல்	580	ஹெ 0.56.5 ஏர்ஸ்	மதுரவாயல் ஏரி	0.54.5
12	மதுரவாயல்	581	ஹெ 0.57.00 ஏர்ஸ்	ஏரி உள்வாய்	0.57.0
13	மதுரவாயல்	582	ஹெ 0.35.00 ஏர்ஸ்	ஏரி உள்வாய்	0.35.0
14	மதுரவாயல்	583	ஹெ 0.59.5 ஏர்ஸ்	ஏரி உள்வாய்	0.36.0
15	மதுரவாயல்	584	ஹெ 0.62.00 ஏர்ஸ்	ஏரி உள்வாய்	-
மொத்தம்			ஹெ 28.95.50 ஏர்ஸ்		ஹெ 8.57.5 ஏர்ஸ்

தங்கள் உண்மையுள்ள,


வட்டாட்சியர்,
மதுரவாயல்


23/12/2024

BEFORE THE HONOURABLE
GREEN TRIBUNAL
(SOUTHERN ZONE)

Application No, 110 of 2020

Status Report of the Respondent 7
December, 2021

Counsel for Respondent 7